## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

## UNSTARRED QUESTION NO:785 ANSWERED ON:24.07.2015 Irregularities in Private Medical/ Dental Colleges Chinnaraj Shri Gopalakrishnan;Khadse Smt. Raksha Nikhil;Kumar Shri Ashwini;P. Shri Nagarajan;Pandey Shri Ravindra Kumar

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken note of reported appointment of ghost faculty and treatment of fake patients in private medical and dental colleges across the country, and if so, the details thereof;

(b) the number of cases of violation of rules/criteria, irregularities and malpractices such as demand of capitation fee, sale of seats etc. reported and the action taken/ proposed to be taken by the Government against the erring medical/dental colleges during the last three years and the current year, college and State/UT-wise;

(c) the measure being taken by the Government for proper and constant monitoring of the functioning of private medical and dental colleges to ensure that they comply with the requisite criteria/ norms; and

(d) the steps taken/proposed to be taken by the Government to regulate the fee charged by private medical and dental colleges in the country?

## Answer

(a) & (b) Under the Establishment of Medical College Regulations, 1999, a medical college can be debarred for 2 years if found using fake/forged documents during inspections conducted by MCI. As reported by MCI 5 institutions were debarred from admitting students against increased intake. Details are at Annexure. Information in respect to DCI is Nil.

(c): Medical Council of India (MCI) and Dental Council of India (DCI) under the IMC Act, 1956 & Dentists Act, 1948 and regulations made thereunder respectively, regulate and maintain the standards of medical & dental education in the country.

(d): The fee structure in private unaided medical and dental colleges is decided by the Committee set up by the respective State Government under the Chairmanship of retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an institute is justified and the fee fixed by the Committee is binding on the Institute.